

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): Yes, Sir. A copy of the report is laid on the Table of the Sabha. [See Appendix XXXII, Annexure No. 25].

SHRI DAHYABHAI V. PATEL: In view of the very encouraging results of the treatment at the camp, has the Government taken any steps to publicise the results and to propagate this method of treatment?

SHRI D. P. KARMARKAR: As my hon. friend very well knows, what are called Yogic Asanas are very useful in keeping the body trim and one of the things, as my friend also knows, is that the weight of the body has to be reduced. This is a clearly well-known fact and our Ministry is thinking of bringing out a brochure on Yogic exercises in general, a copy of which I shall forward to my hon. friend free.

SHRI DAHYABHAI V. PATEL: I shall be very grateful to the hon. Minister for the copy, but I do not need that treatment, I may tell him. But there are quite a number of hon. Members in this House and outside who do need it. My question was, what was the Government doing to propagate this knowledge of this method of treatment?

SHRI D. P. KARMARKAR: I hope that this question and this reply will be widely publicised by the press, and I am quite sure that the value of the Yogic exercises in general is recognised. We are trying to popularise it further by publishing suitable literature.

SHRI DAHYABHAI V. PATEL: May I know, Sir, whether it is a fact that institutions propagating the Yogic method of exercises and treatment are discriminated against and only some are given grants while the recognised older institutions are being refused grants?

SHRI D. P. KARMARKAR: No, Sir. We are absolutely impartial in giving

grants. If we do not give, we are impartial. If we give, we are impartial.

श्री राम सहाय : क्या माननीय मन्त्री जी को यह जानकारी है कि राजस्थान में भी इस प्रकार का एक्सपेरिमेंट किया गया था और वहां की गवर्नमेंट ने इस प्रकार का कोई बुकलेट निकाला है ?

श्री डी० पी० कर्मरकर : केवल राज्य सभा में नहीं, जहां ज्यादा खाते हैं, ज्यादा वजन बढ़ता है वहां डाइबटीज ज्यादा होती है। राज्य सभा में...

कुछ माननीय सदस्य : राज्य सभा नहीं, राजस्थान।

श्री डी० पी० कर्मरकर : मैंने समझा राज्य सभा। राजस्थान के लोग ज्यादा दिलचस्पी रखते हैं। वहां के लोग बड़े सुखी लोग हैं। और ज्यादा भी खाते हैं घी वगैरह।

*340 to *342. [The questioner (Shri B. N. Bhargava) was absent. For answers, vide cols. 2033-34 infra.]

*343 and *344. [The questioner (Shri M. P. Bhargava) was absent. For answers, vide cols. 2034-37 infra.]

REVIEW OF CASES OF DISMISSAL ETC. OF RAILWAY EMPLOYEES ARISING OUT OF STRIKE

*345. **DR. A. N. BOSE:** Will the Minister of RAILWAYS be pleased to state:

(a) how many cases of dismissal, compulsory retirement and suspension of railway employees arising out of the last Central Government employees' strike have been reviewed by Government; and

(b) when the remaining cases are likely to be reviewed?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

Out of 746 cases of employees initially dismissed or removed from service, 628 have been reinstated in service after all the cases were reviewed by the Administration.

Notices of termination of service were initially served on 12,328 persons. All the notices have been revoked on a review having been made, except 44 in whose cases it has been decided that the notices should stand.

Initially, 10,815 employees were placed under suspension. At present, only 195 employees are under suspension as their cases are pending with Courts or with Police or in departmental enquiries. When the cases against them are finalised, the question of their reinstatement will be considered.

DR. A. N. BOSE: From the statement it is seen that 628 employees have been reinstated in service after review of their cases. Will there be any break in the service of these people who have been reinstated after their cases have been reviewed?

SHRI SHAH NAWAZ KHAN: Sir, each individual case is reviewed and the decision is taken according to the merits.

DR. A. N. BOSE: I did not want to go into the merits. I only asked whether any break in their service would be condoned or there would be continuity of service after their reinstatement?

SHRI SHAH NAWAZ KHAN: Sir, as I said, it will vary with the individual case. I cannot give a general reply.

MR. CHAIRMAN: After reinstatement, after a review in some cases there will be no breach of continuity, in some cases there will be. That is what he suggests.

SHRI SHAH NAWAZ KHAN: There might be.

MR. CHAIRMAN: That is what you suggest.

DR. A. N. BOSE: May I know, Sir, what will be the basis of this discrimination that in some cases there will be continuity of service while in others there will be break in service? What is the criterion of this discrimination?

SHRI SHAH NAWAZ KHAN: The individual merits of each case.

DR. A. N. BOSE: These 44 people in whose cases it has been decided that the notices should stand, may I know, Sir, what is the nature of charges against them?

SHRI SHAH NAWAZ KHAN: I cannot give the nature of every charge. But there is gross misconduct, gross misbehaviour, use of violence, intimidation, all these sorts of things.

SHRI NAFISUL HASAN: Are the Government aware, Sir, that in cases where a public servant is reinstated, there is no break in service? What are the particular circumstances in some cases at least—the hon. Minister said that there may be break in service—in which there may be a break in service? Normally, there is no break in service when a reinstatement is ordered.

SHRI SHAH NAWAZ KHAN: All I was saying was that I was not prepared to make a general commitment that there would be no break in service in any case. In some cases there may be, in some others there may not be.

MR. CHAIRMAN: Mr. Santhanam.

SHRI K. SANTHANAM: My question has been covered already.

DR. A. N. BOSE: What I cannot understand is this. The very fact that after the review of their cases they are reinstated in service shows that there was no serious charge against

them excepting going on strike. Why then, even after they are reinstated, should there be discontinuity of service? The Minister should kindly explain this.

MR. CHAIRMAN: He will look into the matter and tell you. He cannot give an answer straightway. The normal rule is that after reinstatement there is no break of service involved. In some cases there is break of service. What are those specific reasons which entitle a departure from the normal practice? That is the question. You will have to look into it? You cannot give it straightway.

BREACHES ON DELHI-HISSAR ROAD

***346. SHRI BANSI LAL:** Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that for a long time past these have been many breaches on the Delhi-Hissar road; and

(b) if so, when Government propose to repair the said breaches and what are the reasons for not repairing them for such a long time?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): (a) The road is not subject to frequent breaches but it had many breaches in 1960 due to extra-ordinary floods.

(b) A statement giving the required information is laid on the Table of the Sabha.

STATEMENT

Miles 18, 23, 24, 28, 29, 31, 40—42, 67—90, 133—158 and 160—162, were badly damaged during the heavy rains in August 1960.

Immediate steps were taken to provide diversions and temporary crossings wherever possible to enable the traffic to get across. Repair work was undertaken in anticipation of the

approval of estimates by the Government of India. In some reaches repairs have since been completed while in heavily damaged reaches the work is in progress. Other preliminaries such as preparation of estimates, calling of tenders, collection of material etc. had to be completed before the actual work of reconstruction and repair could be taken up. Besides this, due to flood water standing around the damaged portion, earth was not available nearby till the water had dried up. The heavy winter rains also hampered the progress of work. Most of the repair work is expected to be completed before the end of March, 1961.

PURCHASE OF VISCOUNTS FROM BURMA AND U.S.A.

***347. SHRI SATYACHARAN:** Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether Government have incurred any loss in terms of money due to prolonged negotiations in the matter of purchase of Viscounts from Burma and the United States of America; and

(b) if so, what is the extent of loss thus incurred?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN):

(a) No, Sir.

(b) Does not arise.

SHRI SATYACHARAN: There is a question in this connection, Sir. There were some reports published in the local papers that in these negotiations the Government have suffered a great loss. May I know whether the reports are fantastic and fabricated?

SHRI AHMED MOHIUDDIN: I have already stated that there is no such loss. The Indian Airlines are negotiating and trying to purchase the Viscounts at the best possible price they can obtain and we hope that two or four Viscounts will be coming soon.